

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

105. IA/1694/2024 IA/1594/2024 C.P. (IB)/1154(MB)2020

IN THE MATTER OF

J C Flowers Asset Reconstruction Pvt. Ltd
Vs

... Petitioner

Reliance Innoventures Private Limited

... Respondent

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 16.04.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant

IA/1594/2024: Adv. Jyoti Singh (PH)

IA/1694/2024: None present.

For the Respondent

IA/1694/2024: Adv. Jyoti Singh (PH)

ORDER

IA 1694 of 2024- This is an application filed against the rejection of claim by the RP amounting to Rs. 29,32,50,75,000/-.

Notice of Motion- Adv. Jyoti Singh accepts notice on behalf of the Respondents and prays for time to file reply. Allowed as prayed for. Let the reply be filed before the next date of hearing by serving an advance copy with the Counsel opposite. Adjourned to **09.05.2024**.

IA 1594 of 2024- This is an Application filed seeking to place on record the Report certifying the reconstituted Committee of Creditors. The Report is taken on record. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/